

रेल मंत्रालय में राज्य मंत्री (श्री सतपाल महाराज): (क) से (ग) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जाएगी।

Achievement of Afforestation Targets

3262. SHRI PARAG CHALIHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what are the details of the targets set and achieved for the Eighth Plan period in respect of afforestation, State-wise;

(b) what are the reasons for unachieved targets; If any;

(c) what steps have since been taken to achieve the unachieved targets during the Eighth Plan period;

(d) whether some adverse effects of afforestation have been detected; and

(e) If so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) to (c) Annual targets are fixed for afforestation and tree planting activities under the 20 Point Programme for each of the States/Union Territories. The annual targets and achievements for the period 1992-93 to 1995-96 are given in Annexure-I. [See Appendix 178, Annexure No. 79] The targets for 1996-97 are given in Annexure-II (See Appendix 178, Annexure no. 79)

The average level of achievements in the Eighth Plan period so far has been approximately 85%. The inadequate availability of funds has been a major constraint, inspite of efforts to increase the total allocation for afforestation/tree plantation.

(d) No. Sir.

(e) Does not arise.

National Meet on Codification of Criminal Laws

3263. SHRI SUSHILKUMAR SAM-BHAJIRAO SHINDE:
SHRI RAJUBHAI A.
PARMAR

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a National Meet on "Codification of Criminal Laws relating to Women" was convened by the National Commission for Women in Delhi on July 29, 1996;

(b) if so, what were the main suggestions and observations made at this Meet; and

(c) what decisions have since been taken in the light thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) The National Commission for Women convened the National Meet on "codification of Criminal Laws relating to Women" on July 27, 1996 in Delhi.

(b) The Meet felt that all forms of violence against women, if incorporated in a Criminal Code, alone would help proper understanding of the laws by investigating and enforcement agencies, the Courts and the Public. The Meet, therefore, recommended codification of laws relating to Women, procedural and evidence law found in various major and minor criminal laws and special legislations, to provide better justice and protection to women.

(c) The Meet decided that five Regional Expert Groups would deliberate upon and recommend their findings to a Task Force to be appointed by National Commission for Women.